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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE
MCRC No. 58756 of 2022**

(DR. INAMUR RAHMAN Vs THE STATE OF MADHYA PRADESH)

Dated : 15-12-2022

Shri Abhinav Dhanodkar - Advocate for the applicant.

Shri Arnik Jain - Advocate for the objector.

Shri Vishal Sanothiya - Government Advocate for respondent/State.

Shri Bhuvan Gautam - Advocate for the objector.

Shri Vijendra Gehlot - Advocate for objector.

Counsel for State submits that case diary is not available with him. He prays for time to produce the same on the next date of hearing.

Heard on IA No. 16239/2022 and IA No. 16240/2022.

Counsel for applicant submits that offence under section 153A, 153B, 295-A, 500, 504, 505, 505-2/34 of IPC have been registered against the present applicant and in view of the order dated 9/12/2022 passed by the Hon'ble Apex court in the case of Aparna Purohit Vs. State of Uttar Pradesh in Cri.A. No. 2235/2022 and order dated 5.3.2021 the applicant be granted interim anticipatory bail.

Counsel for respondents/objectors oppose the same and pray for rejection of IA by submitting that today the bail application is listed first time before the court and objections are to be filed in the matter, therefore, no interim anticipatory bail be granted to applicant.

Both the parties heard on IAs.

The allegations against the present applicant are serious in nature. It is notable that applicant has not filed any affidavit in support of interim bail (IA No. 16239/2022). Without perusal of the case diary, no interim anticipatory bail

can be granted at this stage.

Hence IA Nos. 16239/2022 and 16240/2022 are rejected.

List in the next week.

(ANIL VERMA)
JUDGE

BDJ

